

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:806
ANSWERED ON:27.11.2006
SALE OF COUNTERFEIT GOODS
Jagannath Dr. M.;Thakkar Smt. Jayaben B.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Associated Chambers of Commerce and Industry has conducted a study about the flourishing trade in sale of counterfeit goods;
- (b) if so, the details thereof;
- (c) whether the existing law has failed to curb this practice;
- (d) if so, whether the Government proposes to enact a fresh legislation to curb this practice; and
- (e) if so, the details thereof and the time by which it is likely to be enacted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

- (a) & (b): The Department of Consumer Affairs have not commissioned the Associated Chambers of Commerce and Industry to conduct a study on the flourishing trade in the sale of counterfeit goods.
- (c) : The provisions of the existing legislations such as the Trade Marks Act, 1999, the Copyrights Act, 1957, the Patents Act, 1970, the Customs Act, 1962, the Foreign Trade (Development and Regulation) Act, 1992, the Drugs and Cosmetics Act, 1940, the Prevention of Food Adulteration Act, 1954, the Bureau of Indian Standards Act, 1986, the Indian Penal Code, 1860, the Monopolies and Restrictive Trade Practices Act, 1969, the Consumer Protection Act, 1986 etc. are adequate.
- (d) & (e): In view of (c) above the Questions do not arise.